

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75089 of 2018

(Arising out of Order-in-Original No.41-43/CCE/CEX/RKL/2017-18 dated 29.11.2017 passed by Commissioner of GST & Central Excise, Rourkela Commissionerate, Rourkela.)

M/s. National Aluminium Company Limited

...Appellant

VERSUS

Commissioner of CGST & CX, Rourkela Commissionerate
.....Respondent

APPEARANCE

Shri S.C.Mohanty, Advocate for the Appellant (s)
Shri K.Chowdhary, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI C.J.MATHEW, MEMBER(TECHNICAL)

DATE OF HEARING : 27 September 2019
DATE OF DECISION : 27 September 2019

The Appeal is allowed. For order, see order of date in Excise Appeal No.116 of 2010.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)
SD /

(C.J.MATHEW)
MEMBER (TECHNICAL)

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